

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 390 of 2021

Bipin Chandra Pandey Petitioners
-- Versus --
The State of Jharkhand and Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- Mr. Nagmani Tiwari, Advocate
For the State :- Mr. Suraj Verma, APP

5/05.04.2021 Heard Mr. Nagmani Tiwari, the learned counsel for the petitioner and Mr. Suraj Verma, the learned counsel for the State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued upon the O.P.No.2 by registered post with A/D as well as under ordinary process, for which requisites etc. must be filed within two weeks.

The State will also assist in the matter.

Post the matter on 18.06.2021.

(Sanjay Kumar Dwivedi, J)

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